

Central Administrative Tribunal
Calcutta Bench

OA/1106/1997

Date of Order: 22-8-03

Present:

Hon'ble Mr.Nityananda Prusty, Judicial Member
Hon'ble Mr.N.D.Dayal, Administrative Member

Prem Chand Gupta

Applicant

-Vs.-

Union of India (Posts) & 2 ors.

Respondents

For the applicant: None

For the respondents : Ms.U. Sanyal, Counsel

O R D E R

N.Prusty, JM

Ld.Counsel for the applicant is not present in Court to-day in spite of repeated calls. On the last ~~three~~ occasions he was not present in Court.

2. Ld.Counsel for the respondents produced a letter dt.19-2-03 addressed to Vice Chairman, C.A.T., Calcutta Bench written by the applicant to the effect that he has already got reliefs claimed in the OA and he is not interested to proceed in this case. The letter dt.19-2-03 be kept in the file as part of this record. The OA is accordingly dismissed for non-prosecution. No order as to costs.


N.D.Dayal,
Administrative Member.


Nityananda Prusty,
Judicial Member.

pd.